

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3926**  
**TO BE ANSWERED ON 20.03.2018**

**COMPLAINTS REGARDING PREDATORY PRICING OF E-COMMERCE COMPANIES**

3926. SHRI RAJENDRA AGRAWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has received complaints regarding e-commerce firms and online cab aggregators engaging in predatory pricing;
- (b) if so, the details of the complaints received in this regard during the last two years and the further action contemplated by the Government;
- (c) whether the Government is planning comprehensive changes in India's competition law to check the cases of predatory pricing; and
- (d) if so, the details and the status thereof?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI C. R. CHAUDHARY)**

(a)&(b) : Yes, Madam. The Competition Commission of India(CCI) has received information/complaints regarding e-commerce firms and online cab aggregators engaging in predatory pricing. Details of complaints against e-commerce firms and online cab aggregators received during last two years are cited as under:

Case No. & Date of filing	Informant and Opposite Parties	Information regarding	Present Status of Case
34/2016	Mr. Deepak Verma v. Ms Clues Network(P) Ltd & Ors	e-Commerce firm	Case closed at prima facie stage under S. 26(2) of the Competition Act, 2002 on 26.07.2016.
25/2017 05.06.2017	Meru Travel Solutions(P) Limited v. M/s. ANI Technologies(P) Ltd & Ors.	Online Cab Aggregator (Hyderabad)	Due to confidentiality requests by OLA and UBER and the extensions sought by the parties, CCI is yet to form prima facie opinion in these cases. The hearing in these cases is scheduled on 02.05.2018.
26/2017 05.06.2017	Meru Travel Solutions(P) Limited v. M/s. ANI Technologies(P) Ltd & Ors.	Online Cab Aggregator (Mumbai)	
27/2017 05.06.2017	Meru Travel Solutions(P) Limited v. M/s. ANI Technologies(P) Ltd & Ors.	Online Cab Aggregator (Kolkata)	
28/2017 07.06.2017	Meru Travel Solutions(P) Limited v. M/s. ANI Technologies(P) Ltd & Ors.	Online Cab Aggregator (Chennai)	

Four cases regarding Online Cab Aggregators in different Geographic Markets, as cited in the table given above, will be examined by the Commission in accordance with the provisions of the Competition Act, 2002 and Regulations made thereunder as after following due process.

(c) &(d) : No such changes in the Competition Act are presently contemplated

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